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EDULABAD AND WARANGAON PARGANAS LAWS ACT, 1866 14 of 1866

[7th December, 1866]

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EDULABAD AND WARANGAON PARGANAS LAWS ACT, 1866 14 of 1866

[7th December, 1866]

An Act to bring the Parganas of Edulabad and Warangaon under the general Regulations and Acts of the Presidency of Bombay.

1. . :-

Subjection of Parganas Edulabad and Warangaon to Regulations and Acts of Bombay Presidency. Rep. Act XII of 1876.

2. . :-

Bar of jurisdiction of Civil Courts in Certain cases] Rep. Act X of 1876.

3. Privileges aned exemptions of certain persons of rank :-

The privileges and exemptions provided in Sections 3, 4 and 5. Regulation XXIX, A.D. 1827 (A Regulation for bringing under the operation of the Regulations the Bombay territories in the Dekkhean and Khandesh), and Section 5 of Regulation VII, A.D. 1830 (A Regulation for bringing under the operation of the Regulations the territories comprised in the Southern Maratha Country, belonging to the Honorable Company, and forming the said territories into a zilla), and Regulation I, A.D. 1831 (A Regulation for extending the jurisdiction of the Agent of Government, acting under the provisions of section 4, Regulation XXIX of 1827, oversuits in which persons of rank of the privileged classes are concerned, and which are now cognizable by the

Collectors of land revenue), and Regulation XVI A.D. 1831 (A Regulation for extending the jurisdiction vested in the Political Agent in the Southern Maratha Country, under the provisions of section 5. Regulation VII. A.D. 1830, to the cognizance of civil suits of the nature specified in Regulation I, A.D. 1831. and also for the better defining the extent of jurisdiction therein conferred with respect to persons of the privileged classes) [* * * *] are applicable in districts now brought under the Regulations and Acts to the persons of rank therein referred to, in the same manner as they are in the rest of Khandesh and the Dekkhan.

4. Validation and indemnification :- Rep. Act XII of 1866.